

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 4
(IB)-825(ND)/2019

IN THE MATTER OF:

Aadhar Infraholding Ltd.

.... Applicant/petitioner

v.

L.V Global P. Ltd.

.... Respondent

Under Section 7 of IBC.

Order delivered on 18.06.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

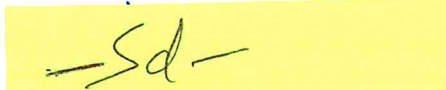
Mr. I.P.S Oberoi, Adv. for IRP

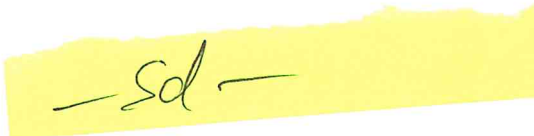
Mr. Harish Sharma, Mr. Amirban Bhattacharya,
Advs.

ORDER

IA-1492(PB)/2020:-

It is an application filed under Section 12A of the Code seeking for withdrawal of the company petition after admission along with the Form-FA filed by the petitioner in the company petition, and the IRP counsel having stated that his remuneration has already been settled, this application is hereby allowed by withdrawing the company petition.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)